

[श्री चरण सिंह]

कोई एरिया ऐसा हो सकता है जहां जुर्म बढ़ेंगे ही। वहां भेजा ही उसको इसलिए जाता है कि वह कंट्रोल करे। बहुत काबिल, ईमानदार और सजग अफसर होते हुए भी जुर्म बढ़ सकते हैं। इस वास्ते यह रूल नहीं हो सकता है कि क्योंकि जुर्म बढ़ गये हैं इसलिए उनको सजा दे दी जाए। बहुत सी चीजों को देखना पड़ता है। कैरेक्टर रोल की एंट्रीज में सब बातों का लिहाज रखना पड़ता है। जिसके इलाके में जुर्म बढ़ जाएं उसको जरूर सजा दें यह प्रैक्टिकल बात नहीं है।]

13.18 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FORTY-FOURTH REPORT**

SHRI GAURI SHANKAR RAI (Ghazipur): I beg to present the Forty-fourth Report of the Public Accounts Committee on paragraph 29 and 52 of the Report of the Comptroller and Auditor General of India for the year 1974-75 Union Government (Civil) relating to Ministry of External Affairs.

**COMMITTEE ON SUBORDINATE
LEGISLATION
THIRD REPORT**

SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to present the Third Report of the Committee on Subordinate Legislation

BUSINESS ADVISORY COMMITTEE

TENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That this House do agree with the Tenth Report of the Business

Advisory Committee presented to the House on the 13th December, 1977."

MR. SPEAKER: The question is:

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 13th December, 1977."

The motion was adopted.

13.20 hrs.

INDIAN ELECTRICITY (AMENDMENT) BILL*

THE MINISTER OF ENERGY SHRI P. RAMACHANDRAN: I beg to move for leave to introduce a Bill further to amend the Indian Electricity Act, 1910.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Electricity Act, 1910."

The motion was adopted.

SHRI P. RAMACHANDRAN: I introduce the Bill.

13.21 hrs.

**MATTER UNDER RULE 377
(i) FUNCTIONING OF COFFEE BOARD IN
KARNATAKA**

MR. SPEAKER: Now we go to matters under Rule 377....

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, under Rule 377 I have raised the matter of IENS Members getting out of the Wage Board....

MR. SPEAKER, Mr. Bosu there are methods of doing it.

Now, Mr. Lakkappa.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 14th December, 1977.

SHRI K. LAKKAPPA (Tumkur): Under Rule 377 I would like to draw the attention of the government through you to one very serious matter. I am sorry, Sir, that even the Minister is not present and it looks they are not very serious about running the administration of this country. Where is the Minister for Foreign Trade?

13.22 hrs.

[Mr. DEPUTY-SPEAKER in the Chair].

In Karnataka the way the Coffee Board is functioning is simply amazing. It is situated in the capital city of Bangalore. Sir, this is the first time I am bringing before you certain scandals of a shady character and its *modus operandi* of swindling to a tune of more than rupee one crore worth of coffee which has been siphoned off and no action has been taken. This has been brewing for a long time and it has appeared in the Press like the *Deccan Herald* and other Karnataka papers and is also widely reported in the latest *Blitz*. I would like to draw the attention of the hon. Minister, whoever it may be, to this important aspect. He should go into this question as to how this scandal could take place. It was found that 700 tonnes of coffee was missing there. That was the difference between the income and the output and this is a serious matter. This has been brought to the notice of Audit. It was discovered that there was a shortage of Rs. 1 crore. Audit refused to certify the balance-sheet. This is one scandal.

Another scandal is this. There are a number of coffee depots. There is one at Malleswaram, Bangalore. 100 tonnes worth of coffee has been swindled by this Malleswaram depot. That depot is run by the cooperatives. Even in spite of investigations nothing has come out. Officials attached to it are keeping mum. Only an inference can be drawn by us. These officers are in contact and

collusion with some others to siphon off such things to the extent of Rs. 1 crore. As you know coffee is sold abroad at exorbitant prices. Prices in the world market, especially in Europe, are quite high. The Coffee Board's Marketing Division, Propaganda Division and Administrative Division are going from bad to worse. Regarding their recruitment system and promotion system, nothing has been investigated so far. These are serious matters. These coffee dealings are operated through some big houses. Their exporters and importers have links abroad. They do it in collusion with officers of the Coffee Board. This swindling must stop once for all. I want a clean administration of the Coffee Board. I would like the Minister to appoint an expert committee to examine all the aspects including this scandal. An impartial enquiry should be made to investigate the doings of these shady characters, and the report must be submitted to the House. The hon. Minister Shri Arif Beg is here. I hope that he will investigate impartially these things and submit a report to the House; he must see that necessary punishment is awarded to the culprits so far as these matters are concerned. I would like to plea this news item appearing in the *Blitz* on the table of the Lok Sabha

(ii) APPOINTMENT BY INDIAN RED CROSS SOCIETY OF OFFICIALS TO COMMITTEE TO DISTRIBUTE RELIEF MATERIALS TO CYCLONE VICTIMS.

श्रीमती मृगाल गोरे (बम्बई उत्तर) :

उपाध्यक्ष महोदय, मैंने 24 जून, 1977 को इंडियन रेड क्रॉस सोसाइटी के बारे में सदन में अल्पसूचना प्रश्न दिया था, और अच्छा होता इस वक्त कि, जो मैंने अल्पसूचना प्रश्न दिये थे, काल एटेंशन दिया था, वह अगर आपकी तरफ से एंडमिट हो जाता तो सरकार की तरफ से कुछ जवाब मिल जाता। बत दुख के साथ कहना पड़ता है कि 377 में जवाब न मिलने से वह भी हूब चर्हते हैं कि